

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/01452/2019

Dated Monday, the 04th day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

J. Pitchaiah Fernando
No. 255, 9th Street
Azeez Nagar, Madhavaram
Chennai – 600 060.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep. by
The General Manager
Southern Railway
Chennai 600 003.

2. The Sr. Divisional Personnel Officer
Chennai Division, Southern Railway
Chennai – 600 003.Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the representation dated 18.04.2018 submitted by the applicant and his service records and further to direct the respondents to extend II MACP to the Grade Pay Rs. 2000/- with effect from 01.09.2008 & III MACP to the Grade Pay Rs. 2400/- with effect from 22.12.2008 with consequential re-fixation of pay and other service benefits and to determine pension and other retirement benefits with reference to the pay matrix replacing the Grade Pay Rs. 2400/- with all the attendant benefits with interest and to pass such other order/orders"

2. When the matter is taken up for consideration, learned counsel for the applicant submits that Annexure A-3 representation of the Applicant dated 05.08.2019 is still pending with the respondents for consideration. He submits that the applicant will be satisfied if his representation is disposed of within a reasonable time frame stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. **In view of the limited relief sought and without going into the substantive merits of the case, this OA is disposed of at the admission stage by directing the competent authority to consider Annexure A-3 representation of the applicant dated 05.08.2019 and pass a reasoned and speaking order in accordance with law**

**within a period of six months from the date of receipt of copy of
this order.**

**(T.JACOB)
MEMBER (A)**

04.11.2019

**(P.MADHAVAN)
MEMBER (J)**

AS